

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4161
ANSWERED ON:20.12.2011
LAW ON SEXUAL ASSAULT
Sayeed Muhammed Hamdulla A. B.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there is a demand to amend the Indian Penal Code for a comprehensive law on sexual assault; and
- (b) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): Apart from the recommendations of the Law Commission of India and the National Commission for Women, there have been suggestions from various quarters for amending the provisions in the Indian Penal Code relating to rape.

The High Powered Committee (HPC) constituted under the Chairmanship of former Union Home Secretary to examine the issue relating to the review of rape laws has submitted its report along with the draft Criminal Law (Amendment) Bill, 2011 and recommended to the Government for its enactment.